

Foreign investment in power sector

3528. SHRIMATI T. RATNA BAI: Will the Minister of POWER be pleased to state:

(a) whether the Ministry's officials had visited Sweden and Italy recently and invited their officials and power companies to invest in India bilaterally; and

(b) if so, the details thereof and the response received, so far?

THE MINISTER OF STATE IN THE MINISTRY OF POWER (SHRI K.C. VENUGOPAL) : (a)
Yes, Sir.

(b) Ministry of Power invited investment in the field of hydel power, renewable, clean coal technology, energy efficiency, oil and gas, smart grid, Ultra Mega Power Projects etc. during interaction with Italian Industry representatives.

Pending projects in Orissa

3529. SHRI MANGALA KISAN: Will the Minister of POWER be pleased to state:

(a) whether the Ministry is aware that Revised Cost Estimates (RCEs) for 12 districts in Orissa have been approved by the Rural Electrification Corporation (REC) whereas RCEs for 12 districts are pending with REC and similarly RCEs for 6 districts are pending with NHPC and PGCIL; and

(b) whether the Ministry would give necessary directives to these CPSUs to submit pending RCEs for approval of REC?

THE MINISTER OF STATE IN THE MINISTRY OF POWER (SHRI K.C. VENUGOPAL) : (a)
Under Rajiv Gandhi Grameen Vidyutikaran Yojana (RGGVY), 31 projects for 30 districts and 2 supplementary projects for Ganjam and Gajapati districts have been sanctioned in the State of Orissa. Revised Cost Estimate (RCE) of 21 projects has already been sanctioned. RCE of 3 projects being implemented by National Thermal Power Corporation (NTPC) in Koraput, Kalahandi and Keonjhar districts have been received in the Rural Electrification Corporation (REC), the nodal agency for Rajiv Gandhi Grameen Vidyutikaran Yojana. RCE of 7 projects and 2 supplementary projects have not been received in REC. However, out of these 7 projects, Power Grid Corporation of India Limited (PGCIL), the implementing agency, has submitted RCE of 04 projects in Jajpur

(pertaining to area of North Eastern Electricity Supply Company of Orissa Limited), Nawrangpur, Balasore and Bhadrak to respective Distribution Companies (Discoms) of Orissa.

(b) Ministry of Power has already directed REC and Central Public Sector Undertakings (CPSUs) implementing the electrification works under RGGVY to submit pending RCEs through State Government.

**Rates of power from Gandhar and Kawas
power stations**

†3530. MISS ANUSUIYA UIKEY: Will the Minister of POWER be pleased to state:

(a) whether it is a fact that the rates of the power received from the Gandhar and Kawas Gas Power Stations is costlier than the rates from other power stations and if so, the comparative details thereof;

(b) whether as a result of it the rates of power received from these power stations could not be fixed by the Central Electricity Regulatory Commission, and due to this the State has to pay fixed charges; and

(c) whether Government would consider to rationalize the said rates?

THE MINISTER OF STATE IN THE MINISTRY OF POWER (SHRI K.C. VENUGOPAL) : (a) The tariffs of generating stations vary depending on vintage, location, fuel source etc. A statement indicating the comparison of tariffs of the generating stations of NTPC for the month of June, 2011 is given in the Statement (See below).

(b) No, Sir. As per the tariff regulations specified by Central Electricity Regulatory Commission (CERC) for the period 2009-14, tariff of a generating station for the control period of 2009-14 can be fixed only after the capital cost for the stations as on 31.03.2009 has been finalized. In respect of Gandhar and Kawas gas power stations, the capital cost as on 31.03.2009 has now been finalized after approval of additional capital cost for the prior period, i.e., for the period 2004-09.

(c) As per the Electricity Act, 2003, the powers of fixation of tariff are vested in the Appropriate Commission i.e. CERC for the generating companies owned and controlled by the Central Government.

†Original notice of the question was received in Hindi.